

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Now, the Prevention of Custodial Torture Bill, 2024. Shri Manoj Kumar Jha.

SHRI MANOJ KUMAR JHA: Madam, I move for leave to introduce the prevention of custodial torture Bill, 2024, in true spirit of the Constitution under Article 21 for right to life and personal liberty.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Mr. Manoj Kumar Jha, you introduce the Bill by reading the preamble of the Bill.

### **The Prevention of Custodial Torture Bill, 2024**

SHRI MANOJ KUMAR JHA (Bihar): Madam, I to move for leave to introduce a Bill to provide a framework for the prevention of custodial torture inflicted by public servants, punishment and compensation for custodial crimes, rehabilitation of victims, protection of victims, complainants and witnesses, and matters connected therewith and incidental thereto.

*The question was put and the motion was adopted.*

SHRI MANOJ KUMAR JHA: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Now, the Constitution (Amendment) Bill, 2024 (Amendment of Articles 124 and 216). Shri Manoj Kumar Jha.

SHRI MANOJ KUMAR JHA: Madam, the Bill pertains to the Constitution (Amendment) Bill, 2024, to amend Articles 124 and 216, whereby, I propose for representation of SCs, STs and OBCs in higher judiciary which remains unrepresented so far.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Shri Manoj Kumar Jha, you introduce the Bill by reading the preamble of the Bill.

### **The Constitution (Amendment) Bill, 2024 (amendment of articles 124 And 216)**

SHRI MANOJ KUMAR JHA (Bihar): Madam, I move for leave to introduce a Bill further to amend the Constitution of India.

*The question was put and the motion was adopted.*

SHRI MANOJ KUMAR JHA: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): The Right to Free Cancer Treatment Bill, 2024, Shri Sanjay Singh — hon. Member not present. Next, the Constitution (Amendment) Bill, 2024 (Insertion of New Articles 48-B and 51-B), Dr. Ajeet Madhavrao Gochade.

**The Constitution (Amendment) Bill, 2024 (insertion of new articles 48-B and 51-B)**

**डा. अजित माधवराव गोपछड़े (महाराष्ट्र) :** महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

*The question was put and the motion was adopted.*

DR. AJEET MADHAVRAO GOPCHADE: Sir, I introduce the Bill.

**The Public Works (Quality Assurance and Transparency) Bill, 2024**

**डा. अजित माधवराव गोपछड़े (महाराष्ट्र) :** महोदय, मैं प्रस्ताव करता हूँ कि केन्द्रीय सरकार द्वारा एक निगरानी प्राधिकरण का सृजन करके, निष्पक्ष निविदा प्रथाओं को बढ़ावा देकर और गुणवत्ता आश्वासन के लिए दिशा-निर्देशों के प्रारूपण के द्वारा लोक कार्यों के निष्पादन में पारदर्शिता, जवाबदेही और गुणवत्ता आश्वासन सुनिश्चित करने तथा उससे संबंधित या उसके आनुषंगिक विषयों का उपबंध करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

*The question was put and the motion was adopted.*

DR. AJEET MADHAVRAO GOPCHADE: Sir, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): The Online Hate Speech (Prevention) Bill, 2024, Shri Vikramjit Singh Sahney — hon. Member not present.

Next, the Urban Areas (Development and Regulation) Bill, 2024, Dr. Bhim Singh to move for leave to introduce the Bill. Not present. Now, the Fiscal Responsibility and Budget Management (Amendment) Bill, 2024, Shri A.A. Rahim.